

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (SJ) No.5185 of 2019**

Arising Out of PS. Case No.-40 Year-2019 Thana- SC/ST District- Rohtas

=====

MUNNA KUMAR @ MUNNA SINGH

... .. Appellant/s

Versus

THE STATE OF BIHAR

... .. Respondent/s

=====

Appearance :

For the Appellant/s : Mr.Ajay Kumar, Advocate
For the Respondent/s : Mr.Binay Krishna, APP

=====

**CORAM: HONOURABLE MR. JUSTICE RAJIV ROY
ORAL ORDER**

5 18-05-2026

In this case on 26.02.2026, the coordinate bench directed the appellant to file jointness petition, but as per the office notes, the same has not been filed.

2. Time till one week after vacation is granted to the appellant to comply the order dated 26.02.2026 failing which this application shall stand rejected without further reference to a Bench.

3. In case, the order passed is not complied and the matter accordingly stands rejected, the same be posted under the heading "To be Mentioned".

(Rajiv Roy, J)

Ravi/S. Prasad

U		T	
---	--	---	--

